

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. II

EXCISE APPEAL NO. 54043 OF 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-345 to 347-18-19 dated 18.09.2018 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Raipur)

M/s Raipur Power & Steel Limited

Appellant

Plot No. 75-76,
Industrial Growth Centre,
Borai, Rasmada Durg, CG.

Versus

**Commissioner, Central Goods And Service Tax,
And Central Excise, Raipur**

Respondent

Appearance

None for the Appellant

Shri R.K. Mishra, Authorized Representative for the Respondent

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 18.06.2021

Final Order No. 51583/2021

Anil Choudhary:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution), Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 6.12.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the scheme.

(Dictated & pronounced in open Court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

RM

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

RM